

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

Original Application No.1569 of 2013

Date of Order: 22.03.2019

Between:

1. G. Subba Rao, S/o. Iyyanna,
A/a. 59 years, Occ: Trackman, SSE/P.Way/O/BTTR,
R/o. Tallur (V), Bogale (M),
Sri S.P.S.R. Nellore District.
2. M. Ramanaiah, S/o. Venkaiah,
Aged about 59 years, Occ: Trackman, SSE/P.Way/O/BTTR,
R/o. Kowrugunta (V), Dagadathi (M),
Sri S.P.S.R. Nellore District.
3. Ch. Ramanaiah, S/o. Venkaiah,
Aged about 59 years, Occ: Trackman, SSE/P.Way/O/BTTR,
R/o. Sunnapubatti (V), Dagadathi (M),
Sri S.P.S.R. Nellore District.

... Applicants

And

1. Union of India,
Ministry of Railways,
Represented by its Deputy Director
Estt. (P&A) II, Railway Board,
Rail Bhavan, New Delhi – 110 001.
2. The Railway Board, Rep. by its Secretary (E),
Rail Bhavan, New Delhi – 110 001.
3. The South Central Railway, Secunderabad,
Rep. by its General Manager, Rail Nilayam,
Secunderabad – 500 003.
4. The Senior Divisional Personnel Officer,
South Central Railway, Vijayawada Division,
Vijayawada – 521 001, Krishna District.

... Respondents

Counsel for the Applicants ... Mr. M. Venkanna

Counsel for the Respondents ... Mr. M. Venkateswarlu, SC for Rlys

CORAM:

Hon'ble Mr. Justice L Narasimha Reddy, Chairman
Hon'ble Mr. B.V. Sudhakar, Member (Admn.)

ORAL ORDER
{As per Hon'ble Mr. Justice L Narasimha Reddy, Chairman}

This OA is filed by the applicants seeking to permission to participate in the selection process under LARSGESS 2013.

Though several contentions are urged across the bar by learned counsel for both sides, it is evident that the Scheme as such was discontinued by the Railways. In that view of the matter, no relief can be granted to the applicants. OA is accordingly dismissed as infructuous.

There shall be no order as to costs.

(B.V. SUDHAKAR)
MEMBER (ADMN.)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

(Dictated in open court)
Dated, the 22nd day of March, 2019

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